

MR. SPEAKER: Don't you find the information in part (b) of the question?

DR. VASANT KUMAR PANDIT: The statement simply says that they relate to items which are in the Schedule "like....". It is not specific; it only gives the norms. Unless I know what industries were set up where, how can I frame my supplementary?

SHRI P. A. SANGMA: 7 industries.

SHRI JYOTIRMOY BOSU: Part (a) of the question clearly states "the number of industrial licences granted in Madhya Pradesh during the last three years and the industry to be set up under each licence". It is clear.

SHRI P. A. SANGMA: To the question as to how many industrial licences had been issued in the last three years, my answer is that in the last three years the number of industrial licences issued is 33.

DR. VASANT KUMAR PANDIT: "After last three years", you read the last sentence. Please see last line of the first part.

SHRI P. A. SANGMA: The question specifically relates to the State of Madhya Pradesh and in Madhya Pradesh we have given 33 industrial licences. If you want the number of licences issued year-wise, the number of industrial licences issued in the last three years is:

1978	8
1979	7
1980	18
Total:	<u>33</u>

AN HON. MEMBER: You read the whole question.

MR. SPEAKER: Part (a) of the question "and the industry to be set up under each licence".

SHRI P. A. SANGMA: Monthly bulletins on the type of industry to be set up are issued and they are available in the library. However, since the member is insisting I will give you the figure. The industries which have been granted licences are as follows:

	1978
New Undertakings	2
New Articles	1
Substantial expansion	<u>5</u>

This is in 1978.

MR. SPEAKER: What industries are set up under each licence?

DR. VASANT KUMAR PANDIT: The reply to the whole question is not complete. Please hold up this question.

MR. SPEAKER: All right. We hold up this question.

कराची के निकट चीनियों द्वारा नौसैनिक ग्रहण का निर्माण

* 126. श्री बी० बी० देसाई :

श्री फूल चन्द वर्मा :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को मालूम है कि चीन ने पाकिस्तान में कराची के पश्चिम की ओर मोहम्मद बिन कासिम बन्दरगाह के निकट एक बन्दरगाह बनाने की योजना तैयार की है;

(ख) क्या चीनी नौसेना अध्यक्ष की यात्रा के दौरान इस आशय के एक औपचारिक करार पर हस्ताक्षर किये गये थे;

(ग) यदि हां, तो इस सम्बन्ध में व्योरा क्या है; और

(घ) इस बारे में सरकार की क्या प्रतिक्रिया है ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (d). Government have seen such reports in the press but have no information to substantiate them. Government are keeping watch on the situation and would take appropriate action to safeguard our national interests.

SHRI B. V. DESAI: Sir, in view of the fact that China is building a naval base near Karachi port near Mohammed Bin Kasim Pur and in view of the fact that a spate of delegations from Pakistan have visited China and vice versa and in view of the fact that China is helping in the air bases being built in our neighbouring country, Pakistan, and Saudi Arabian help is being given in a big way for H-bomb and N-bomb, may I know from the Hon. Defence Minister what appropriate steps are being taken? If he cannot reveal those appropriate steps which are taken in the interests of the defence of our country, at least will he assure this agitated House and the public at large that all steps will be taken to safeguard the defence interests of our country?

SHRI SHIVRAJ V. PATIL: Sir, I may assure this hon. House and the hon. Member that all that is necessary to protect the country's sovereignty, integrity and the national interests would be done.

(Interruptions)

SHRI XAVIER ARAKAL: A great statesman said: "We shall never negotiate out of fear, we shall never fear to negotiate". In this context, with reference to the earlier answer, China is building defence establishments in and around our border area and also the same build-up is there on the Jammu and Kashmir side. Naturally, the people of India have apprehension about the safety of this coun-

try. As far as the second portion of the statement is concerned, we shall never fear to negotiate. I would like to know what are the concrete steps taken towards this end.

SHRI SHIVRAJ V. PATIL: It is a good question. I would like to say that we want to protect our interests by making use of diplomacy and by taking other steps which would be necessary to protect our interests. We do want to create a condition in this part of the world which would help to establish peace and security and everything that is necessary in that respect also is being done. At the same time, everything that is necessary to protect the interests in other fields also will certainly be done and we are taking care of it.

SHRI BIJU PATNAIK: Mr. Speaker, Sir, it is heart-warming to listen to the hon. Minister's reply, that he has taken all steps to protect the sovereignty and integrity of this nation. Through the air bases or the naval bases or 6000 atomic bombs that the Chinese have made, with ICBM delivery systems, they can destroy the whole of India in two minutes. What are your protections?

SHRI SHIVRAJ V. PATIL: I have not understood the question very clearly.

SHRI BIJU PATNAIK: You said that you have taken all steps to protect the integrity, sovereignty and the safety of this nation. With the air bases that they are constructing and with the naval bases that they are constructing, and also with 6000 atomic bombs which they have declared and the world knows that they have, with delivery equipment which can destroy the whole of India exactly in two minutes, what is the defence of India? That is all I want to know.

SHRI SHIVRAJ V. PATIL: You are presuming certain things and trying to put this question. The peace in the world is protected. But we have to create an atmosphere for that. We are taking steps to see that that kind

of atmosphere is created. At the same time, I have already said that if there is anything which is to be done for this purpose, that would also be done. It is not possible to give the details of all the steps that could be taken to ward off the danger which may arise out of the stockpiling of the atomic weapons in any part of the world.

Inclusion of Kudumbi Community of Kerala in the List of Scheduled Casts

*127. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation requesting to include the Kudumbi Community of Kerala in the list of Scheduled Castes; and

(b) if so, the action taken or proposed to be taken in any part of it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) The entire question of the revision of the lists of Scheduled Castes and Scheduled Tribes including the matter relating to the Kudumbis, is under consideration of the Government.

SHRI A. NEELALOHITHADASAN NADAR: How many committees of Kerala have given representation for inclusion in the list of Scheduled Castes? What are those communities? When will the Government of India be pleased to take a final decision in this regard?

SHRI YOGENDRA MAKWANA: There are many communities—nearly about 200. I cannot enumerate them here. But I can assure the hon. Member that within a very short time we are coming before this House with an amendment to the Constitution in this regard.

SHRI A. NEELALOHITHADASAN NADAR: The backward Classes Commission headed by shri Mandal submitted its report. What action has been taken by the Government of India? When is the Government of India going to take a final decision in this matter?

SHRI YOGENDRA MAKWANA: This question does not arise from the main question. However, I would like to say that the Commission's Report is under examination of the Government.

SHRI KUSUMA KRISHNA MURTHY: To revise the lists of Scheduled Castes and Scheduled Tribes two times exercise in this regard was made. But both the times they were incomplete because before submitting the Reports both the times Lok Sabha was dissolved. In view of the incompleteness of two exercises and also in view of the number of representations received from time to time from both Scheduled Castes and Scheduled Tribes for inclusion as well as deletion of certain entries from the lists, whether the Government have realised the immediate need to take up the revision of lists? If so, when are they going to take up the matter?

SHRI YOGENDRA MAKWANA: I have replied to the hon. Member's question that the Government is revising the list and will be coming soon before this House for an amendment to the Constitution in this regard.

Complaints re: Manufacturing defects in Standard Diesel Vehicles

*129. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether any complaints have been received by Government regarding manufacturing defects in Standard Diesel vehicles;